

[Shrimati Renu Chakravarty]

the last day. I just want to know what has happened to the report of the N.E.F.A. air crash. We have been waiting for this report uptill now, it has not been laid on the Table

Mr. Speaker: The hon lady Member wants to know about the report promised to be laid on the Table relating to the N.E.F.A. air crash.

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): As I told the House on an earlier occasion, nobody could get near that spot at that time. But after the monsoons were over, we have sent an officer to that place. It will take approximately three weeks to go there and another three weeks to come back. As soon as the report is available, I will place a copy on the Table of the House.

Mr. Speaker. During next session?

Shri Humayun Kabir Yes I hope to

LEAVE OF ABSENCE

Mr. Speaker The Committee on Absence of Members from the sittings of the House in their Fourth Report have recommended that leave of absence may be granted to the following members for the periods indicated in the report —

- (1) Shri B ren Roy
- (2) Shri K T K Tangamani
- (3) Shri C R Narasimhan
- (4) Shri S C Chowdhury
- (5) Shri Mahadeo Prasad
- (6) Shri B Pocker

I take it that the House agrees with the recommendations of the Committee

Hon. Members. Yes

Mr. Speaker: The Members will be informed accordingly

UNION DUTIES OF EXCISE (DISTRIBUTION) BILL

The Deputy Minister of Finance (Shri B. E. Bhagat): Shall I move both the Union Duties of Excise (Distribution) Bill and the Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill together?

Mr. Speaker: He may move one after the other

Shri B. E. Bhagat: I beg to move that the following amendment recommended by Rajya Sabha in the Bill to provide for the distribution of a part of the net proceeds of certain Union duties of excise among the States, be taken into consideration:—

"That at page 1, in the long title, the following be added at the end, namely —

'in pursuance of the principles of distribution formulated and the recommendations made by the Finance Commission in its report, dated the 30th day of September, 1957' "

Shri B. E. Bhagat. I beg to move that the following amendment made by Rajya Sabha in the Bill to provide for the distribution of the net proceeds of the estate duty

Mr. Speaker Let us take them one by one. Both of them cannot be taken together. They are two distinct Bills. There is no meaning in taking both of them together. I shall now put this motion to the vote of the House.

The question is that the following amendment recommended by Rajya Sabha in the Bill to provide for the distribution of a part of the net proceeds of certain Union duties of excise among the States, be taken into consideration

"That at page 1, in the long title, the following be added at the end, namely.—

'in pursuance of the principles of distribution formu-

lated and the recommendations made by the Finance Commission in its report, dated the 30th day of September, 1957.' "

The motion was adopted.

Shri B. R. Bhagat: I beg to move:

"That the amendment recommended by Rajya Sabha be agreed to."

Mr. Speaker: I shall now put the motion to the vote of the House.

The question is:

"That the amendment recommended by Rajya Sabha be agreed to."

The motion was adopted.

ESTATE DUTY AND TAX ON RAILWAY PASSENGER FARES (DISTRIBUTION) BILL

Shri B. R. Bhagat: I beg to move that the following amendment made by Rajya Sabha in the Bill to provide for the distribution of the net proceeds of the estate duty and the tax on railway passenger fares among the States be taken into consideration:—

"That at page 1, in the long title, the following be added at the end, namely:—

"in pursuance of the principles of distribution formulated and the recommendations made by the Finance Commission in its report, dated the 30th day of September, 1957.' "

Mr. Speaker: I shall now put the motion to the vote of the House.

The question is:

that the following amendment made by Rajya Sabha in the Bill to provide for the distribution of the net proceeds

of the estate duty and the tax on railway passenger fares among the States be taken into consideration:—

"That at page 1, in the long title, the following be added at the end, namely:—

"in pursuance of the principles of distribution formulated and the recommendations made by the Finance Commission in its report, dated the 30th day of September, 1957.' "

The motion was adopted.

Shri B. R. Bhagat: I beg to move:

"That the amendment made by Rajya Sabha be agreed to".

Mr. Speaker: I shall put the motion to the vote of the House.

The question is:

"That the amendment made by Rajya Sabha be agreed to."

The motion was adopted.

COUNTESS OF DUFFERIN'S FUND BILL

Mr. Speaker: We will now take up "Bills for consideration and passing".

Shri V. P. Nayar (Quillon): May I raise a point of order about the competence of this House to discuss this Bill?

Mr. Speaker: Let the Minister first move the motion.

Shri V. P. Nayar: If my point of order is sustained, we cannot discuss this matter at all.

Mr. Speaker: That is another matter. No point of order can be raised unless a motion is before the House. We do not raise points of order because the items are in the agenda. We have got rules in the matter. Let the motion be moved first. Then we will take up the point of order.